

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 93 OF 2026

Writ Appeal under clause 15 of the Letters Patent against the Order Dated 05/08/2025 in W.P. No. 25618 of 2024 on the file of the High Court.

Between:

Ramesh, S/o Srinivas Rao, Aged about. 48 Years, Occ. Business, Tenant at Plot No. 62, HMT Sathavahana Nagar, Kukatpally, Hyderabad - 500072.

...APPELLANT

AND

1. Mr.Tapas Chakraborty, S/o. Jyotirmoy Chakraborty, Aged 68 years, H.No.2-23-28, R/o. Plot No. 61, HMT Sathavahana Nagar, Kukatpally, Ranga Reddy District, Hyderabad-500072.
2. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration, Telangana Secretariat Building, Khairtabad, Hyderabad.
3. The Greater Hyderabad Municipal Corporation, Rep. by its Commissioner, having its office Situated at Kukatpally Circle, Circle No.24, Hyderabad - 500 018.
4. The Deputy Commissioner, The Greater Hyderabad Municipal Corporation, having Office situated at Kukatpally Circle, Circle No.24, Hyderabad - 500 018.
5. The Corporator, The Greater Hyderabad Municipal Corporation, having Office situated at Kukatpally Circle, Circle No.24, Hyderabad - 500 018.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with of filling the Order dated 05/08/2025 in W.P. No. 25618 of 2024 pending disposal of the above W.A.

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order dated 05/08/2025 in W.P. No. 25618 of 2024 pending disposal of the above W.A.

Counsel for the Appellant : SRI VENKATA RAGHU MANNEPALLI

**Counsel for the Respondents No.1 : SRI DISHIT BHATTACHARJEE,
rep., SRI K.S.VISHWAJIT**

Counsel for the Respondents No.2 : SRI E.VENKAT REDDY, GP FOR MAUD

Counsel for Respondents No3to5 : SRI K.RAVI MAHENDER, SC FOR GHMC

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.93 of 2026

Dated: 27.01.2026

Between:

Ramesh

... Appellants

And

Mr. Tapas Chakraborty and 4 others

... Respondents

JUDGMENT:

Mr. V.R. Mannepalli, learned counsel for the appellant.

Mr. Dishit Bhattacharjee, learned counsel represents

Mr. K.S. Vishwajit, learned counsel for respondent No.1.

Mr. E. Venkat Reddy, learned Government Pleader for Municipal Administration and Urban Development Department appears for respondent No.2.

Mr. K. Ravi Mahender, learned Standing Counsel for the Greater Hyderabad Municipal Corporation appears for respondent Nos.3 and 4.

2. On the basis of a complaint by respondent No.1 and pursuant to the interim directions of the learned writ Court, proceedings were initiated by the Greater Hyderabad Municipal Corporation (for short, "the Corporation") on the allegation of violation by the appellant in running a Tiffin centre which qualified as unauthorized commercial activity in the residential area without any permission from the Corporation. The proceedings ended after notice and hearing to the parties directing the appellant to remove the unauthorized commercial activity being run in the subject premises in exercise of the powers under Section 461A of the Greater Hyderabad Municipal Corporation Act, 1955. On the request of the appellant, the learned writ Court granted two months time to comply with the order and remove the structures unauthorizedly made in the subject premises and also stop the commercial activity being run in the said premises. The appellant has assailed the said direction.

3. Learned counsel for the appellant has alleged discriminatory treatment vis-à-vis respondent No.1, whereas, such activities are rampantly being conducted in residential areas all over the city, including Kukatpally.

4. However, on perusal of the impugned order and the pleadings on record, we find that after participating in the proceedings where in the

alleged violations have been found to be true, the appellant agreed to remove the two structures within two months time. Thereupon the writ petition was disposed of. Now, it is not permissible for the appellant to reprobate and allege illegality in the proceedings before the Corporation or any error in the impugned order of the learned writ Court. We, therefore, refrain from interfering in the matter.

5. The appeal is accordingly dismissed. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.V.S.PRASAD
DEPUTY REGISTRAR

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SECTION OFFICER

To,

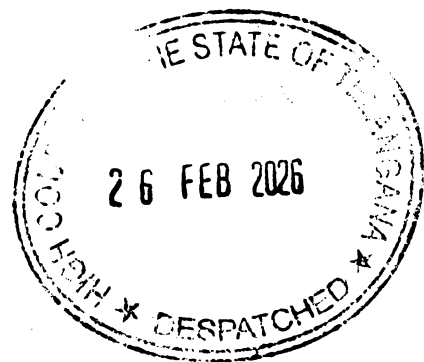
1. One CC to SRI VENKATA RAGHU MANNEPALLI, Advocate. [OPUC]
2. One CC to SRI K.S.VISHWAJIT, Advocate. [OPUC]
3. One CC to SRI K.RAVINDER MAHENDER, SC FOR GHMC. [OPUC]
4. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies.

BSK/BSK

CHR

HIGH COURT

DATED:27/01/2026



JUDGMENT

WA.No.93 of 2026

**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑧ CHR
23/2/26